

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No. 76980 of 2018

(Arising out of Order-in-Appeal No. 555/HWH/CE/2017 dated 12.02.2018 passed by
Commissioner of CGST & CX, (Appeal-II) Kolkata.)

M/s Gillanders Arbuthnot & Co. Ltd.

(C-4, Gillander House, Netaji Subhas Road, Kolkata-700001)

...Appellant

VERSUS

Commr. of CGST & Excise, Howrah

(15/1, Strand Road, Kolkata-700001)

...Respondent

APPEARANCE :

None, for the Appellant

Mr. S. S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR MEMBER(JUDICIAL)

FINAL ORDER No. 76099/2023

DATE OF HEARING : 27.06.2023

DATE OF DECISION :27.06.2023

The Appellant has opted for SVLDR Scheme and the Department
has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

**Sd/-
(R. Muralidhar)
Member (Judicial)**

Pinaki